



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 442 Dispur, Monday, 19th October, 2020, 27th Asvina, 1942 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

## NOTIFICATION

The 19th October, 2020

No. LGL.112/2005/144.—The following Act of the Assam Legislative Assembly which received the assent of the Governor on 12th October, 2020 is hereby published for general information.

## ASSAM ACT NO. XXIII OF 2020

(Received the assent of the Governor on 12th October, 2020)

## THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION) (AMENDMENT) ACT, 2020

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ACT

further to amend the Assam College Employees (Provincialisation) Act, 2005.

**Preamble**

Whereas it is expedient further to amend the Assam College Employees (Provincialisation) Act, 2005, hereinafter referred to as the principal Act in the manner hereinafter appearing;

Assam Act  
No.XLVI  
of 2005

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

**Short title, extent and commencement.**

1. (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2020.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of Section 8A.**

2. In the principal Act, in section 8A, after the existing provision, the following proviso shall be inserted, namely :-

“Provided that the period of six months, within which the Government's share of Contributory Provident Fund was required to be refunded in respect of the retired/deceased employees under section 8 which was further extended for a period of six months under this section, vide the Assam College Employees (Provincialisation) (Amendment) Act, 2010, hereinafter referred to as the Amendment Act, 2010, shall further be extended for a period of six months from the date of commencement of the Assam College Employees (Provincialisation)(Amendment) Act, 2020, hereinafter referred to as this Amendment Act, and the intervening period from the date of expiry of the period of six months extended under the Amendment Act, 2010, till the date of commencement of this Amendment Act, shall also be deemed to have been extended for the purposes of Section 8.”

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.